

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3303
TO BE ANSWERED ON 29/03/2023

WAGE AND MATERIAL COST DUE UNDER MGNREGA

3303 SHRI RAGHAV CHADHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has noticed the huge amount due to be released towards the material cost expenditure of projects under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details of the amount due thereof, State-wise;
- (c) whether Government is aware of the huge amount due towards paying the wages of workers under MGNREGS;
- (d) if so, the details of the total amount due to be paid to Scheduled Caste/Scheduled Tribe workers for work done, State-wise;
- (e) whether Government will pay this due amount in the current financial year; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) to (f): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

First installment of the first tranche is released in the first half of April after adjusting unspent balance available with the States and considering the pending liabilities, if any. The second tranche is released on submission of proposal in the prescribed format by the State and subject to fulfillment of all the prescribed conditions. The proposal can be submitted after a State has utilized 60 percent of the total available funds. This has been revised to 75% of the total funds this financial year. If the proposal for second tranche is submitted after 1st October, then the Audit Report and Audited Utilization Certificate (UC) of the previous financial year are also required. Quantum of funds to be released as part of second tranche depends upon the performance of the State/UT and compliance of others conditions towards fund released.

Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 24.03.2023 are given at **Annexure-I**.

State/UT-wise details of pending liabilities for material components under Mahatma Gandhi NREGS in the financial year 2022-23 (as on 24.03.2023) are given at **Annexure-II**.

Annexure-I

Annexure-I referred to in reply to parts (a) to (f) of Rajya Sabha Unstarred Question No.3303 dated 29.03.2023

State/UT-wise details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 24.03.2023.		
S. No.	State/UT	Wage liability (Rs. in crore)
1	Andhra Pradesh	368
2	Arunachal Pradesh	0.00
3	Assam	0
4	Bihar	0
5	Chhattisgarh	0
6	Goa	0
7	Gujarat	37
8	Haryana	30
9	Himachal Pradesh	27
10	Jammu and Kashmir	78
11	Jharkhand	29
12	Karnataka	0
13	Kerala	238
14	Ladakh	6
15	Madhya Pradesh	0
16	Maharashtra	0
17	Manipur	0
18	Meghalaya	0.00
19	Mizoram	0
20	Nagaland	166
21	Odisha	154
22	Punjab	75
23	Rajasthan	691
24	Sikkim	5.87
25	Tamil Nadu	857
26	Telangana	90
27	Tripura	15
28	Uttar Pradesh	495
29	Uttarakhand	0
30	Andaman and Nicobar	0.00
31	Dadra and Nagar Haveli Daman and Diu	0.00
32	Lakshadweep	0.00
33	Puducherry	2.02
34	West Bengal	2763

Annexure-II

Annexure-II referred to in reply to parts (a) to (f) of Rajya Sabha Unstarred Question No.3303 dated 29.03.2023

State/UT-wise details of pending liabilities for material components under Mahatma Gandhi NREGS in the financial year 2022-23 (as on 24.03.2023)		
SI. No.	State/UT	Material liability (Rs. in crore)
1	Andhra Pradesh	842
2	Arunachal Pradesh	48
3	Assam	158
4	Bihar	748
5	Chhattisgarh	189
6	Goa	0
7	Gujarat	258
8	Haryana	27
9	Himachal Pradesh	43
10	Jammu and Kashmir	67
11	Jharkhand	288
12	Karnataka	821
13	Kerala	250
14	Ladakh	5
15	Madhya Pradesh	390
16	Maharashtra	320
17	Manipur	125
18	Meghalaya	179
19	Mizoram	2
20	Nagaland	124
21	Odisha	295
22	Punjab	49
23	Rajasthan	645
24	Sikkim	8
25	Tamil Nadu	143
26	Telangana	752
27	Tripura	9
28	Uttar Pradesh	865
29	Uttarakhand	38
30	Andaman and Nicobar	1
31	Dadra and Nagar Haveli Daman and Diu	0
32	Lakshadweep	0
33	Puducherry	0.30
34	West Bengal	2780
